

- (xiv) Statement No. VII-Thirteenth Session, 1995  
[Placed in Library See No. LT 501/96]
- (xv) Statement No. V-Fourteenth Session, 1995  
[Placed in Library See No. LT 502/96]
- (xvi) Statement No. III-Fifteenth Session, 1995  
[Placed in Library See No. LT 503/96]
- (xvii) Statement No. II-Sixteenth Session, 1996  
[Placed in Library See No. LT 504/96]

Tenth  
Lok  
Sabha

SHRI BASU DEB ACHARIA (BANKURA) : Sir, I am on a point of order. The statement on the assurance which was given in 1990 is now being laid after six years. The direction of the Speaker is — and a rule also — that whenever an assurance is given, it has to be implemented within three months. But six years have been taken to fulfill the assurance which was given in 1990. Now, the Statement is being laid on the Table of the House after six years.

MR. DEPUTY SPEAKER : Such delays should not be there ordinarily.

SHRI BASU DEB ACHARIA : There should not be so much of delay.

MR. DEPUTY SPEAKER : Yes.

#### Notifications under Essential Commodities Act, 1995

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : I beg to lay on the Table:

- (1) A copy of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1995:—
- (i) The Light Diesel Oil (Fixation of Ceiling Prices) (Amendment) Order, 1996 published in Notification No. S.O. 471(E) in Gazette of India dated the 2nd July, 1996.
  - (ii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) (Amendment) Order, 1996 published in Notification No. S.O. 472(E) in Gazette of India dated the 2nd July, 1996.
  - (iii) The Paraffin Wax (Supply, Distribution and Price fixation) (Amendment) Order, 1996 published in Notification No. S.O. 473(E) in Gazette of India dated the 2nd July, 1996.

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12.01 hrs.

[English]

MR. DEPUTY SPEAKER : Shri Dwarka Nath Dasj  
...(Interruptions)

MR. DEPUTY SPEAKER : I have already called him.  
...(Interruptions)

SHRI PRAFUL PATEL (BHANDARA) : Sir, the hon. Prime Minister is present in the House. So, we would like to raise a very important issue about the creation of a separate State of Vidarbha. Sir, we have been giving notice continuously. We gave notice yesterday also. We had given notice last week also. We have given notice today also. Sir, we both want to raise this issue. The Prime Minister is already sitting in the House. We may please be given an opportunity, Sir. This is a very important issue. ... (Interruptions)

MR. DEPUTY SPEAKER : Please sit down. Let me say a few words. ... (Interruptions)

MR. DEPUTY SPEAKER : Let me have my say.  
...(Interruptions)

SHRI PRAFUL PATEL : Hon. Prime Minister Sir, it is a very important issue of creation of a separate State for Vidarbha. ... (Interruptions)

SHRI PRAFUL PATEL : We are very happy that for the first time after so many years, the hon. Prime Minister has accepted the need for smaller States and given recognition to Uttarakhand. ... (Interruptions)

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MR. DEPUTY SPEAKER : Nobody is able to hear you. Please sit down.

SHRI PRAFUL PATEL : The hon. Prime Minister should please understand the gravity of the situation. ... (Interruptions)

MR. DEPUTY SPEAKER : Nothing will go on record.  
...(Interruptions)

12.04 hrs

*At this stage, Shri Praful Patel and Shri Datta Maghe Came and Stood on the floor near the Table*

MR. DEPUTY SPEAKER : Please go to your seats.  
...(Interruptions)

MR. DEPUTY SPEAKER : Nothing is going on record.  
...(Interruptions)

\*Not Recorded